

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
IB/597/ND/2023

IN THE MATTER OF:

Air Transport Corporation Assam Private Ltd	...	Applicant
Versus		
Power Grid Corporation Of India Limited	...	Respondent

Under Section 9 of IBC 2016.

Order delivered on 14.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	: Mr. Gulshan Kumar Sachdev, Adv.
For the Respondent	: Mr. Krishnendu Dutta, Senior Advocate
	Mr. Somesh Chandra Jha, Adv.

ORDER

We have heard the submissions made by Learned Counsel for the applicant as well as Learned Counsel for the respondent on maintainability. In the meantime, parties are directed to file a short note on maintainability. Let this matter be posted to 07.03.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)